

Crl.A.No. 1272 OF 2001
.....L.....I.....T.....T.....T.....T.....T.....T.....T.....J.
ITEM NO. IC COURT NO.6 SECTION:II
(For Judgment)

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Criminal Appeal No. 1272 of 2001@@
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Jai Pal & Ors. Appellants

VERSUS

State of U.P. Respondent

(HEARD BY HON'BLE SANTOSH HEGDE & B.P. SINGH, JJ@@
BB

Date: 31.01.2003 This/These matter(s) was/were called for
pronouncement of judgment today.

CORAM:
HON'BLE MR. JUSTICE N. SANTOSH HEGDE
HON'BLE MR. JUSTICE B.P. SINGH

For Appellant
Mr. Goodwill Indeevar, Adv.

For Respondent
Mr. Pramod Swarup, Adv.

The Court pronounced the following
JUDGMENT

.....L.....I.....T.....T.....T.....T.....T.....T.....TJ
.SP2

Hon'ble Mr. Justice N. Santosh Hegde pronounced the
Judgment of the Court.

The appeal has to succeed and the same is allowed in
terms of the signed judgment. The appellants shall be
released forthwith from the custody, if not required in any
other case.

.SP1

(Pawan Kumar) (Prem Prakash)
Court Master Court Master

(Signed Judgment is placed on the file)